

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 305
IB-263/ND/2023
New IA-1590/2024

IN THE MATTER OF:

Aar Kay Industries
(Prop. Indian Securities Ltd.)
Versus

... **Applicant/Petitioner**

Jatalia Global Venture Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Rishabh Jain, Virender Singh and Prateek Jain

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1590/2024: Ld. Counsel appearing for the Applicant requested for pass over. It is already 1:00 pm and as hereafter the Member (Technical) need to take up the matters listed before NCLT, Chandigarh Bench, thus the request for pass over may not be entertained. Nevertheless, in the interest of justice, the hearing is deferred to 08.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)